

Wages in Cement Industry

*365. **Shri M. S. Gurupadaswamy** : Will the Minister of Labour be pleased to state:

(a) whether the Board set up to prescribe the basic minimum (standard) rates of wages in the cement industry have submitted their report;

(b) if so, their main recommendations;

(c) whether any of those recommendations have been accepted and implemented?

The Deputy Minister of Labour (Shri Abid Ali) : (a) No.

(b) and (c). Do not arise.

Cancer

*366. **Shri Raghunath Singh** : Will the Minister of Health be pleased to refer to the reply given to Unstarred Question No. 626 on the 7th April, 1955 and state the number of cancer research centres proposed to be opened in the near future ?

The Minister of Health (Rajkumari Amrit Kaur) : The question of opening more cancer research centres is under consideration.

रेलवे रियायतें

*३६७. { श्री भागवत झा झाषार :
श्री डी० सी० शर्मा :

क्या रेलवे मंत्री ६ सितम्बर, १९५५ को दिये गये तारांकित प्रश्न संख्या १५१५ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या त्यौहारों के महत्वपूर्ण भवसरों पर रियायती टिकट जारी करने का सरकार ने निश्चय किया है; और

(ख) यदि हां, तो किन भवसरों पर ऐसे रियायती टिकट जारी किये जायेंगे ?

रेलवे तथा परिवहन मंत्री के सभासद्विध (श्री शाहनबाज झा) : (क) जी, हां ।

(ख) दशहरा, दीवाली और क्रिसमस ।

C.A.R.E.

*368. **Shrimati Maydeo** : Will the Minister of Health be pleased to state:

(a) who are running the Co-operative for American Remittances to Everywhere (CARE);

(b) whether any hospital supplies or equipment have so far been received in India; and

(c) the demand of Indian hospitals in this respect ?

The Minister of Health (Rajkumari Amrit Kaur) : (a) The Co-operative for American Remittances to Everywhere (CARE) was formed in 1946 in the United States by 26 leading labour welfare and religious organisations.

(b) Yes.

(c) There were demands from 83 Indian hospitals for equipment through CARE.

Coal Mines Provident Fund Act, 1948

*369. **Shri T.B. Vittal Rao** : Will the Minister of Labour be pleased to state:

(a) whether any steps are being taken to liberalise the provisions of Coal Mines Provident Fund Act, 1948 in favour of the subscribers on the lines of Employees Provident Fund Act, 1952; and

(b) if so, the nature of such proposals ?

The Deputy Minister of Labour (Shri Abid Ali) : (a) and (b) Yes. The Coal Mines Provident Fund Scheme, 1948 has already been amended with effect from the 18th July, 1955 to provide that dearness allowance (including the value of food concessions in cash and in kind) is to be reckoned as part of wages for purposes of contributions to the Fund, as in the case of Employees' Provident Fund. Other important proposals under consideration are :—

(i) liberalisation of the provisions relating to 'forfeiture' of employers' contribution in favour of the employees;

(ii) facility of transfer of accumulations from existing provident funds to the Coal Mines Provident Fund.

शिक्षण

*३७०. { श्री डी० डी० शास्त्री :
डा० राम सुभाष सिंह :

क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगी कि :

(क) क्या उन्होंने पत्रकारों के सम्मेलन में यह घोषणा की है कि वे "शैली तरीके"